

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1

ITEM No. 4
CP No. 13/CB/2024

Proceedings under Section 58 (3) Companies Act

IN THE MATTER OF:

Dr. Payod Kumar Jena
V/S

.....Applicant

Sai Sadhi Swagat Health Services Pvt. Ltd. & Ors.

....Respondent

Order delivered on 05/06/2024

Coram:

H.V. Subba Rao, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicants :

For the Respondent : Mr. Saroj Kumar Sahoo, Adv.

ORDER

This is an application filed under Section 58(3) of the Companies Act.

None appears for the applicant.

Ld. Authorised Representative, CS, Mr. Saroj Kumar Sahoo, appears for the respondent and waives the service of notice. The Ld. Authorised Representative appearing for the respondent undertakes to file reply within four weeks' time. Copy of the reply to be served upon the other side. Petitioner may file rejoinder, if any, thereafter within one week time. List the matter on 31.07.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)